

ITEM NO.45

COURT NO.1

SECTION II-A

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (Crl.) No(s).12827/2022

(Arising out of impugned final judgment and order dated 12-12-2022 in BA No. 2927/2022 passed by the High Court of Judicature at Bombay)

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

ANIL VASANTRAO DESHMUKH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.202511/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.205809/2022-SUSPENSION OF THE IMPUGNED JUDGMENT and IA No.2611/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 23-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN  
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Tushar Mehta, Solicitor General  
Mr. Rajat Nair, Adv.  
Mr. Zoheb Hussain, Adv.  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Vikram Chaudhuri, Sr. Adv.  
Ms. Aparna Bhat, AOR  
Ms. Karishma Maria, Adv.  
Mr. Adit Subramaniam Pujari, Adv.  
Ms. Manisha Singh, Adv.  
Ms. Arveen Sekhon, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1 We are not inclined to entertain the Special Leave Petition against the grant of bail by the High Court to the respondent.

- 2 Since the observations in the impugned order of the High Court are confined to the question as to whether the respondent was entitled to the grant of bail, we clarify that these observations shall be construed only for that purpose. In other words, the observations shall not affect the merits of the trial or be pressed in any other collateral proceedings.
- 3 The Special Leave Petition is accordingly dismissed.
- 4 Pending applications, if any, stand disposed of.

**(SANJAY KUMAR-I)**  
**DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**